

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.172 of 1994

Friday this the 28th day of January, 1994

CORAM

The Hon'ble Mr. Justice Chettur Sankaran Nair, Vice Chairman
The Hon'ble Mr. P. V. Venkatakrishnan, Administrative Member

R. Bhaskaran Nair,
'Shine', East Kadungallur,
Aluva.Applicant

(By Advocate Mr. M. R. Rajendran Nair)

Vs.

1. Union of India, represented by
Secretary to Government,
Ministry of Communications,
New Delhi.
2. The Chairman, Telecom Commission,
New Delhi.
3. The General Manager, Telecom
Dist. Ernakulam, Cochin. 31.Respondents

(By Advocate Mr. George Joseph)

ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN.

Applicant seeks a declaration that he is entitled to the scale of Rs.1600-2600 from the date on which he completed 16 years of service, and consequential benefits. He would submit that the scale was wrongly denied to him, presumably because he was placed in an intermediary scale of Rs.425-640 (revised 1400-2300) in 1978. Applicant has voiced his grievances in Annexure A7 and that is pending consideration before second respondent.

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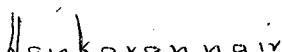
It has been pending for over five months and it is essential that a decision should be taken at an early date. We direct second respondent to pass appropriate orders on Annexure.A7 and communicate the same to applicant within two months from today. Applicant if so advised may send another copy of the representation for the easy reference of the second respondent. The time limit shall be strictly adhered to.

2. Application is disposed of with the aforesaid directions. No costs.

Dated the 28th January, 1994.


P.V. VENKATAKRISHNAN

ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

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